

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
UTM ENGINEERING PRIVATE LIMITED**

1. Name of Corporate Debtor	UTM ENGINEERING PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	12th August, 2014
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14107DL2014PTC270321
5. Address of the registered office & principal office (if any) of corporate debtor	Plot No. 26/27/28, Gali No. 2, Block B Ugrasen Park, Nangloi Road, Najafgarh Delhi South West Delhi -110043
6. Date of closure of Insolvency Resolution Process	23.06.2020
7. Liquidation commencement date of Corporate Debtor	15th October, 2020 (Copy of the order received on 19th October, 2020)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Name : Kanti Mohan Rustagi IBBI Regn. No: IBBI/IPA-002/IP-N00097/2017-18/10240
9. Address and Email of the liquidator as registered with the Board	Address: E-7, Kailash Colony, New Delhi -110048 Email : kanti.rustagi@patanjaliassociates.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: Resurgent Resolution Professionals LLP, Unit No: 905, 09th Floor, Tower C, Unitech Business Zone, Sector-50, Gurugram, Haryana- 122018. Email : utm.liquidator@gmail.com
11. Last date for submission of Claims	18th November, 2020 (30 days from the receipt of the copy of the order)

Notice is hereby given that the National Company Law Tribunal, Bench-IV has ordered the commencement of liquidation of the **UTM Engineering Private Limited on 15th October, 2020** (Copy of the order received on 19th October, 2020).

The stakeholders of **UTM Engineering Private Limited** are hereby called upon to submit their claims with proof on or before **18th November, 2020**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 21.10.2020

Place : New Delhi

Liquidator, UTM Engineering Private Limited
IBBI Regn. No: IBBI/IPA-002/IP-N00097/2017-18/10240

Rustagi
KANTI MOHAN RUSTAGI
INSOLVENCY PROFESSIONAL
Sd/-
Kanti Mohan Rustagi